## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/11/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/411/ (IB)/2017

NAME OF THE PETITIONER(S)

: SRL ADVISORS LLP

NAME OF THE RESPONDENT(S)

: RENAULT NISSAN AUTOMOTIVE INDIA PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

Aashish Jein Arria

for Susane & Susana

Court for Reportunt

COUNSEL FOR PETITIONER

T. K. Bharkar Monica llopda Preethikaa

## **ORDER**

Counsels for both the parties are present. Counsel for the Corporate Debtor has filed appeal against the order dated 30.10.2017 before the Hon'ble NCLAT wherein the submissions were made that the proceedings should have been treated as abated and also stated that the Judicial Member took documents on record while Technical Member expressed opinion of giving hearing. The Hon'ble NCLAT vide its order dated 30.10.2017 disposed of the appeal with the direction to the Appellant/Corporate Debtor to move to the Adjudicating Authority with regard to the grievances being raised. It has also been observed that the Adjudicating Authority will look into the provisions of IBC regarding scope available to it while considering the application under section '9'. Counsel for the Corporate Debtor has not filed any objection and even did not raise any grievance and prayed for more time for filing an application. The tactics that has been adopted by the Corporate Debtor appears to drag on the matter and delay the proceedings. One last and final opportunity is given to the Respondent in the interest of the justice to submit the final arguments failing which the matter shall be decided on its merits. Put up on 16.11.2017 at 10.30 A.M.

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MEMBER (TECHNICAL)

ghk

\_ Sel \_ MEMBER (JUDICIAL)